



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Creation of one post of Additional Advocates General.

Reference:- Cabinet Decision No.66/5/2017 dated 07-06-2017.

GOVERNMENT ORDER NO: 2063 - LD (A) of 2017

D A T E D: 08 - 06 - 2017

Sanction is accorded to the creation of one post of Additional Advocate General at New Delhi exclusively to look after the cases relating to State owned properties outside J&K, particularly in Punjab (Chandigarh & Amritsar) and Sirsa (Haryana) etc.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

**Secretary to Government,
Department of Law, Justice and P. A**

No: LD(A) 2011/54-II

Dated: 08 -06-2017.

Copy to the:-

1. Advocate General, J&K, Srinagar.
2. Principal Secretary to Hon'ble the Governor.
3. Principal Secretary to Hon'ble Chief Minister.
4. Commissioner / Secretary to Government, General Administration Department.
5. Director, Archives, Archaeology and Museums, J&K, Srinagar.
6. Advocate on Record (J&K State), Supreme Court of India, New Delhi.
7. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
8. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
9. Private Secretary to Secretary to Government, Law Justice and Parliamentary Affairs information of the Secretary.
10. In charge Website, Department of Law Justice and Parliamentary Affairs.
11. Government Order file.
12. Concerned file.

(Ashish Gupta)

**Assistant Legal Remembrancer,
Department of Law, J & PA**